

(a) whether Union Government propose to have its share in holding the Third Level feeder airline, Vayudoot; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (d) Vayudoot is jointly owned by Air India and Indian Airlines under the Companies' Act, 1956. There is a proposal under consideration for providing equity participation also by the Government to enhance the capital structure of Vayudoot.

**Requests Pending for Payment of Compensation**

686. SHRI DHARAM PAL SINGH MALIK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of requests pending with the DDA (Commercial Estate Branch) which were forwarded by the DDA advisory committee members and other V.I.Ps. for payment of compensation;

(b) the grounds of each request;

(c) the time by which the payment is proposed to be made; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) There is no request for payment of compensation which has been forwarded by the DDA Advisory Committee members and other VIPs. for payment of compensation which is pending with DDA.

(b) to (d) In view of reply to part (a) question do not arise.

**Construction of 356 Flats under S.F.S. in Paschim Puri, New Delhi**

687. SHRI DHARAM PAL SINGH MALIK: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 9 December, 1985 to Unstarred Question No. 3179 regarding Construction of 356 Flats under SFS in Paschim Puri, New Delhi and state:

(a) whether the scheme has been implemented; and

(b) if so, the action taken by the DDA in regard to shifting of site for coal depot and Budh Vihar situated in that area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) No, Sir. However, the work of construction is in progress. Both the coal depot and Budh Vihar has been left, as it is, and Budh Vihar has been spot Zoned. The coal depot functioning in Paschimpuri shall be given alternative site when shifted.

**DDA Demand from Govt. Servants Cooperative House Building Society Ltd, Vasant Vihar**

688. DR. B.L. SHAILESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has demanded more than Rs. 1 crore from the Government Servants' Cooperative House Building Society Ltd, Vasant Vihar, New Delhi in respect of additional compensation awarded for the land in both the Vasant Vihar and Shanti-Niketan, colonies; if so, the break-up of the amount payable in respect of both these colonies, separately;

(b) the reasons for not furnishing the information relating to the date of respective awards, the amount awarded in each case and the judicial authority granting such award;

(c) whether the DDA has set down the deadline for payment of this amount with retrospective interest; and

(d) if so, whether Government propose to direct the DDA to furnish the requisite information to the Society and extend the last date for payment till the matter is sorted out?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The DDA has raised a demand for a sum of Rs. 1,74,10,044.90 from the Government servants Cooperative House Building society